

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 106

**IA(I.B.C)/530 (CH)2023**

**IA(I.B.C)/2610(CH) 2023**

And

**CP (IB) No. 168/Chd/Hry/2019**

**IN THE MATTER OF:**

**TVS Supply Chain Solution Limited**

**...Petitioner-Operational Creditor**

**Versus**

**ZTE Telecome India Pvt Ltd**

**...Respondent-Corporate Debtor**

**Under Section: 9, 60(5), IBC 2016**

**Order delivered on 08.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Mr. Shikhar Sarin and Ms. Swati Vashisth, PCA

**For the Respondent** : Mrs. Munisha Gandhi, Senior Advocate with Mr. Vaibhav Sharma and Ms. Salina Chalana, Advocates

**ORDER**

Heard the submissions made by the counsel for the petitioner-Operational Creditor as well as counsel for the respondent-Corporate debtor. It is stated by Ld. counsel for the parties that the matter has already been part-heard and requested for posting the same before the Regular Bench. With the

consent of Ld. counsel for both the parties, let the matter be posted to 30.04.2024 before the Regular Bench.

Sd/-

**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(Dr. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**